

## Abdul Azeez & Ors. Vs Jeelani H. Mokashi & Ors

**Court:** Karnataka High Court At Bengaluru

**Date of Decision:** Jan. 31, 2025

**Hon'ble Judges:** N.V. Anjaria, CJ; T.G. Shivashankare Gowda, J

**Bench:** Division Bench

**Advocate:** G. Ravishankar Shastry, Mohd Niyaz

**Final Decision:** Disposed Of

### Judgement

N. V. Anjaria, CJ

1. The direction in the order of learned Single Judge by order dated 01.02.2024 was to conduct the elections of the Management of Wakf Institution

within the stipulated time of three months.

2. The contempt is alleged in respect of the said direction. However, it could not be disputed by learned advocate Mr. G. Ravishankar Shastry for the

complainants that the elections are now completed on 25.01.2025, however, the results are not declared in view of the stay granted by this Court in the

petition filed against the order under contempt. In any way, mere aspect of non-observance of the time limit strictly does not persuade the Court to

initiate any contempt proceedings inasmuch the elections are held in compliance. The Doctrine of Substantial Compliance will apply.

3. The contempt petition disposed of as not entertainable.

Learned advocate Mr. Mohd Niyaz is permitted to file his vakalathnama on behalf of respondent Nos.1 and 2 within one week.